

**GOVERNMENT OF INDIA
FOOD PROCESSING INDUSTRIES
LOK SABHA**

UNSTARRED QUESTION NO:1222
ANSWERED ON:03.08.2006
INTEGRATED FOOD LAW
Rao Shri Kavuru Samba Siva

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government proposes to enact an Integrated Food Law to protect the interests of farmers and consumers of food products and regulate Agri-retail business and production to achieve higher farm sector growth;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be introduced?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHA)

- (a) to (c): An Integrated Food Law which is named as "Food Safety and Standards Bill, 2005" introduced by Ministry of Food Processing Industries in Parliament on 25.8.2006 has been passed by Lok Sabha. The objectives of the Bill are:
- (i) to consolidate the laws relating to food;
 - (ii) to establish the Food Safety and Standards Authority of India for laying down science based standards for articles of food;
 - (iii) regulate manufacture, storage, distribution and sale and import of articles of food to ensure availability of safe and wholesome food for human consumption;
 - (v) pool infrastructure, manpower, testing facilities for better standard fixation and enforcement through their proper re-deployment.